

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 234/TT/2016

Subject : Determination of transmission tariff for (Asset-I): 400 kV main bay along with 50 MVAR Bus Reactor 2 at Kota Sub-station (50 MVAR Line reactor shifted from Merta), (Asset-II): 125 MVAR, 400 kV Bus Reactor along with associated bays at 400/220 kV Koteshwar Sub-station (THDC), (Asset-III): 2x63 MVAR bus Reactor and (Asset-IV): Replacement of 250MVA ICT with 4x105MVA at Dehar, under "Strengthening Scheme in Northern Region" for the 2014-19 period.

Date of Hearing : 11.5.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A. K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited and 16 others

Parties present : Shri S.K. Venkatesan, PGCIL
Shri S.S. Raju, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Jasbir Singh, PGCIL
Shri R.B. Sharma, Advocate, BRPL

Record of Proceedings

The representative of the petitioner submitted that :-

- a) The instant petition has been filed for determination of transmission tariff of four assets under the "Strengthening Scheme in Northern Region" for the 2014-19 tariff period;
- b) The information sought vide RoP dated 6.2.2017 has been submitted vide affidavit dated 16.2.2017. Reply has been filed by UPPCL and BRPL vide



affidavits dated 2.12.2016 and 13.12.2016 respectively. Rejoinder to the replies of UPPCL and BRPL was submitted vide affidavits dated 28.12.2016 and 2.5.2017 respectively;

c) As per the Investment Approval (IA) dated 14.10.2012, the schedule completion is within 24 months from the date of IA. Accordingly, the schedule of completion works out to 13.10.2014. Against this Asset I, II, III(a) and IV were commissioned on 1.4.2016, 31.3.2017, 14.12.2016 and 1.3.2017 respectively. Asset III(b) is anticipated to be commissioned on 1.6.2017;

d) Time over-run was mainly on account of pending civil works and shutdown issues in BBMB switchyard; and

e) He requested to condone the time over-run and allow the tariff as claimed.

2. The learned counsel of BRPL submitted that reply has been filed. He raised the issue of cost over-run, time over-run and initial spares. He further submitted that replacement of 1X250 MVA ICT with 4X105 at Dehar would result in release of 1X250 MVA ICT at Dehar and it has to be de-capitalized.

3. The Commission directed the petitioner to submit the Auditor's certificate and revised tariff Forms as per the actual COD in case of Assets-I, II, III(a) and IV and as per the revised anticipated COD of Asset-III(b) and RLDC certificate of Asset-IV on affidavit, with an advance copy to the respondents by 5.6.2017.

4. The Commission further directed the respondents to file their reply by 21.6.2017 and the petitioner to file rejoinder, if any, by 30.6.2017. The Commission also observed that no extension of time shall be granted.

5. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

